

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH



OA No.1060/2004

New Delhi this the 3rd day of November, 2004.

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)

Shri P.K. Chatterjee,
S/o late Shri D. Chatterjee,
Retired Sub Postmaster Belanganj
Agra-4 and R/o St. John's Compound,
Hospital Road,
Agra.

-Applicant
(By Advocate Shri D.P. Sharma)

-Versus-

1. Union of India, through
Secretary,
Ministry of Communication and I.T.,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110001.
2. The Postmaster General,
Agra Region, Agra.
3. The Sr. Supdt. Post Offices,]
Agra Division,
Sanjay Place,
Agra.
4. The Postmaster,
Head Post Office Agra, Fort,
Agra.

-Respondents

(By Advocate Shri S.M. Arif)

ORDER (ORAL)

Learned counsel heard. Applicant who was a Sub Post Master was made to work on the post of HSG-I as Sub Post Master Belanganj, Agra from 1.2.2003 up to 31.12.2003 when he retired on superannuation. Applicant's grievance is that the pay and allowances of the post of HSG-I at the rate of Rs.7700/- per month from 1.2.2003 up to 31.12.2003 have not been accorded to him

and also that consequential pension and pensionary benefits along with arrears have not been paid to him.

2. Learned counsel of the respondents drew my attention to MA-2053/2004 dated 5.10.2004, which has been taken on record stating that applicant's pay has been fixed in HSG-I at the stage of Rs.7700/- in the pay scale of Rs.6500-200-10500 from the pay of Rs.7400/- in the scale of Rs.5000-150-8000. Learned counsel further stated that arrears in regard to difference of pay and allowances and leave encashment amounting to Rs.11,627/- have also been paid to applicant in August, 2004.

3. Learned counsel of applicant has admitted that higher pay for the aforesaid period along with arrears of pay, leave encashment etc. have been allowed/paid to applicant. He further pointed out that respondents have not paid the difference in pension and DCRG consequent upon applicant's up-gradation in pay at the stage of Rs.7700/- for a period of one year, i.e., 1.2.2003 to 31.12.2003.

4. Learned counsel of respondents stated that applicant shall be paid the differential of pension, DCRG and commutation of pension amount within a reasonable period. Learned counsel of respondents assured that respondents would take all necessary action towards payment of differential in pension, DCRG and commutation of pension, however, the same has to be paid by Director, Postal Accounts, Lucknow.





5. Having regard to the facts and circumstances of the case as obtaining at present and in view of the assurance of the learned counsel of respondents, respondents are directed to take appropriate action so that Director, Postal Accounts, Lucknow issues necessary orders and applicant is paid the differential in pension, DCRG and commutation of pension in view of the fact that applicant has been allowed a pay of Rs.7700/- on the post of HSG-I for the period from 1.2.2003 to 31.12.2003. Respondents are further directed to carry out the above directions within a period of three months from the date of communication of these orders.

6. OA is disposed of accordingly. No costs.

V.K. Majotra
(V.K. MAJOTRA) 3.11.04
VICE-CHAIRMAN(A)

cc.